HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 359 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 04/12/2024 in W.P No. 19267 of 2024 on the file of the High Court.

Between:

1. Telangana State Road Transport Corporation, Rep. by its Managing Director, Hyderabad
2. Depot Manager, Telangana State Road Transport Corporation, Rajendranagar Bus Depot, at Rajendranagar, Ranga Reddy District

...APPELLANTS/RESPONDENT Nos.1 & 2

AND

1. G. Jagathaiah, S/o. G. Narayana, aged about 68 years, R/o. Plot No. 32/B, Venture 1, Hasthinapuram, Hyderabad
2. M. Venkataiah, S/o. M. Chandraiah, aged about 60 years, R/o. 3-132, Komati Basthi, Shamshabad, Ranga Reddy District
3. J. Srisailam, S/o. J Venkataswamy, aged 48 years, R/o. 3-71, Narsingi, Puppalaguda S.O, Ranga Reddy District
4. B. Raju, S/o. B. Babu Rao, aged about 48 years, R/o. H.No. 23-53/A, Madhura Nagar, Shamshabad, Ranga Reddy District
5. P. Mallesha, S/o. P. Pandaiah, aged about 48 years, R/o. 1-10/1, Sanghiguda, Shamshabad Mandal, Ranga Reddy District
6. P. Krishna, S/o. P. Buchaiah, aged about 56 years, R/o. 9-117, WS Colony, Shamshabad, Ranga Reddy District
7. Mula Narasimha Goud, S/o. Mula Chennaiah, aged about 62 years, R/o. 23-114/2, Madhura Nagar, Shamshabad Mandal, Ranga Reddy District
8. B.S. Devender, S/o. Bandari Swami, aged about 58 years, R/ o. 1-15, Hanuman Street, Sidappa Road, Shamshabad, Ranga Reddy District

...RESPONDENT Nos.1 TO 8/PETITIONERS

9. The Commissioner, Department of Endowments, Tilak Road, Hyderabad -1
10. The Asst. Commissioner, Department of Endowments, At Secunderabad
11. Sri Ramachandra Swamy Devasthanam, (Sangam Mutt), Bapu Ghat, Langarhauz, Hyderabad Rep. by its Executive Officer

...RESPONDENT Nos.9 TO 11/RESPONDENT Nos.3 TO 5

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders passed in W.P.NO.19267 Of 2024 dated 04.12 2024.

Counsel for the Appellants: M/s. N.S.V.JANAKI FOR SRI R.ANURAG, SC FOR TSRTC

Counsel for the Respondent Nos.1 TO 8: SRI SUDEEP REDDY.S

Counsel for the Respondent Nos.9 & 10: SRI BHUKYA MANGILAL NAIK, GP FOR ENDOWMENTS

Counsel for the Respondent No.11: SRI CH.SATISH KUMAR, SC FOR ENDOWMENT

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.359 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Ms. N.S.V.Janaki, learned counsel appearing for Sri R.Anurag, learned Standing Counsel for Telangana State Road Transport Corporation, for the appellants; Sri S.Sudeep Reddy, learned counsel for respondent Nos.1 to 8; Sri Bhukya Mangilal Naik, learned Government Pleader for Endowments Department, for respondent Nos.9 and 10 and Sri Ch.Satish Kumar, learned Standing Counsel for respondent No.11.

2. With the consent, finally heard.

3. In this intra Court appeal, the challenge is mounted to the order passed by the learned Single Judge in W.P.No.19267 of 2024 dated 04.12.2024.

4. The writ petition was disposed of by the learned Single Judge without expressing any opinion on merits by directing respondent No.9 to consider the representations of respondent

Nos.1 to 8 (writ petitioners), dated 27.05.2024, and take a decision thereupon. Till such time the decision is taken on the representation, the respondent Nos.1 to 8 were protected with a direction not to take any coercive steps against them.

5. During the course of hearing, learned counsel for the parties fairly submit that the Endowments Department has already taken a decision on the representation of respondent Nos.1 to 8 on 22.03.2025. The interim protection granted by the learned Single Judge was only up to the date such representation was decided. If the appellants are aggrieved by such decision or the action of the Endowments Department in any nature, they can assail the same in appropriate fresh proceedings. There is no occasion for us to examine the decision taken by the Endowments Department in this writ appeal.

6. In view of the above, nothing remains to be decided in this appeal.

7. Accordingly, the writ appeal is **disposed of** with the aforesaid observations. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-K.SAILESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Commissioner, Department of Endowments, Tilak Road, Hyderabad -1
2. The Asst. Commissioner, Department of Endowments, At Secunderabad
3. The Executive Officer, Sri Ramachandra Swamy Devasthanam, (Sangam Mutt), Bapu Ghat, Langarhauz, Hyderabad.
4. One CC to SRI R.ANURAG, SC FOR TSRTC [OPUC]
5. One CC to SRI SUDEEP REDDY.S, Advocate [OPUC]
6. Two CCs to GP FOR ENDOWMENT, High Court for the State of Telangana, at Hyderabad. [OUT]
7. One CC to SRI CH.SATISH KUMAR, SC FOR ENDOWMENT [OPUC]
8. Two CD Copies

PSK.
LS

HIGH COURT

DATED:03/04/2025

JUDGMENT

WA.No.359 of 2025



DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

(11) PA
15/4/25